

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6291/2020

This the 02nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Ashraf Bhat (age 42 years), S/o Ali Mohammad Bhat, R/o Nowpora
Imam-Sahib Shopian

.....Applicant

(Advocate:- Ms. Saima Mehboob)

Versus

1. Secretary to Government, Department of Rural Development and Panchayati Raj Jammu and Kashmir Civil Secretariat, Srinagar.
2. Special Secretary to Government Deptt of Rural Development and Panchayati Raj, Civil Secretariat, Srinagar.
3. Director, Rural Development Department Kashmir, Srinagar.
4. Project Officer, Wage Employment (ACD Shopian).
5. Block Development Officer, Shopian.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Ms. Saima Mehboob, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.



3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun